

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M.P. AGRO BRK ENERGY FOODS LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M.P. AGRO BRK ENERGY FOODS LIMITED
2.	Date of incorporation of corporate debtor	26/04/2007
3.	Authority under which corporate debtor is incorporated / registered	RoC-Gwalior
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15410MP2007PLC019486
5.	Address of the registered office and principal office (if any) of corporate debtor	PLOT NO. 71 (B & C), INDUSTRIAL AREA, DEWAS MP 455001 IN
6.	Insolvency commencement date in respect of corporate debtor	Insolvency Commencement date : 05/03/2020 (Certified copy of order received on 17.06.2020)
7.	Estimated date of closure of insolvency resolution process	13/12/2020 (180 days from date of receipt of certified copy of order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ms. Teena Saraswat Pandey, IBBI/IPA-001/IP-P00652/2017-2018/11126
9.	Address and e-mail of the interim resolution professional, as registered with the Board	387F 114 Scheme Part 1 Behind Diksha Boys hostel Sant Nagar, Indore, Madhya Pradesh , 452010 Email : teenasaraswat@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	387F 114 Scheme Part 1 Behind Diksha Boys hostel Sant Nagar, Indore, Madhya Pradesh , 452010 Email : ip.mpagro@gmail.com
11.	Last date for submission of claims	30.06.2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) Not applicable as per information available with interim resolution Professional
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable as per information available with interim resolution Professional
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link https://www.ibbi.gov.in/home/downloads Physical Address:NA

Notice is hereby given that the Hon'ble National Company Law Tribunal Indore Bench has ordered the commencement of a corporate insolvency resolution process of the **M.P. AGRO BRK ENERGY FOODS LIMITED on 05.03.2020**. (Certified copy of order received on 17.06.2020)

The creditors of **M.P. AGRO BRK ENERGY FOODS LIMITED**, are hereby called upon to submit their claims with proof on or before **30.06.2020** [insert the date falling fourteen days from the appointment of the interim resolution professional] to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Teena Saraswat Pandey
Interim Resolution Professional
IBBI/IPA-001/IP-P00652/2017-2018/11126
Date : 18.06.2020
Place: Indore

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